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## Madhya Pradesh Gramin Vikas Kar (Nirsan) Adhiniyam, 1977

#### 16 of 1977

[22 July 1977]

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## Madhya Pradesh Gramin Vikas Kar (Nirsan) Adhiniyam, 1977

#### 16 of 1977

[22 July 1977]

An Act to repeal the Madhya Pradesh Gramin Vikas Kar Adhiniyam, 1974. 1. Received the assent of the Governor on the 22-7-1977; assent first published in the "Madhya Pradesh Gazette" (Extraordinary), dated the 22-7-1977.

#### 1. Short Title :-

This Act may be called the Madhya Pradesh Gramin Vikas Kar (Nirsan) Adhiniyam, 1977.

# 2. Repeal Of Madhya Pradesh Act No. 42 Of 1974 And Adjustment Of Tax Recovered Thereunder:

- (1) As from the first day of October, 1976 the Madhya Pradesh Gramin Vikas Kar Adhiniyam, 1974 (No. 42 of 1974) (hereinafter referred to as the Principal Act) shall be deemed to have been repealed.
- (2) The amount of development tax recovered from a holder in respect of a holding under the Madhya Pradesh Gramin Vikas Kar Adhiniyam, 1974 (No. 42 of 1974) after 30th day of September,

1976 and before the 26th day of April, 1977 for the revenue year 1976-77 shall,--

- (a) be adjusted in the manner prescribed towards,--
- (i) the arrears on any account whatsoever due to Government from the holder which are recoverable as an arrear of land revenue;
- (ii) the repayment of loan granted to him under the Land Improvement Loans Act, 1883 (No. 19 of 1883) and the Agriculturists Loans Act, 1884 (No. 12 of 1884), if any;
- (b) in the case of balance, if any, remaining after adjustment under
- (a) above such balance be adjusted in the manner prescribed towards the land revenue due by him for the revenue year 1976-77 and 1977-78; and
- (c) in any case not falling under (a) or (b) above, be refundable to the holder in the manner prescribed;

Explanation.--For the purpose of this section, the expression "revenue year" shall have the meaning assigned to it under the Madhya Pradesh Land Revenue Code, 1959 (No. 20 of 1959).

## 3. Transfer Of Amount Of Madhya Pradesh Gramin Vikas Nidhi To The Consolidated Fund Of State:

The amount standing to the credit of the Madhya Pradesh Gramin Vikas Nidhi created under Section 8 of the Principal Act shall stand transferred and be credited to the consolidated fund of the State.

### **4.** Repeal :-

The Madhya Pradesh Gramin Vikas Kar (Nirsan) Adhyadesh, 1977 (No. 6 of 1977) is hereby repealed.